

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).729/2006

(From the judgement and order dated 19/10/2005 in CRLA No. 282/1997 of The HIGH COURT OF

PUNJAB & HARYANA AT CHANDIGARH)

SURINDER SINGH @ CHHINDA AND ANR.

Petitioner(s)

VERSUS

STATE OF PUNJAB

Respondent(s)

(With appln(s) for bail and office report )

(For final disposal)

Date: 14/07/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Petitioner(s) Mr. Kuldip Singh,Adv.

For Respondent(s) Mr. R.K.Rathore, AAG,

Mr. Arun K. Sinha,Adv.

UPON hearing counsel the Court made the following

O R D E R

Call the matter after three weeks, as prayed for.

(Shashi Sareen)

(Vijay Aggarwa

1)

Court Master

Court Master

